

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
LUCKNOW BENCH,  
LUCKNOW.**

**Civil Contempt Petition No. 58 of 2010  
In re.  
Original Application No. 61 of 2009**

This the 12th day of May, 2011

**Hon'ble Mr. Justice Alok K Singh, Member-J  
Hon'ble Mr. S.P. Singh, Member-A**

Sukumar Chaudhary, Aged about 62 years, S/o late Sri Prafull Chandra Dev, R/o 3/253, Viram Khand, Gomti Nagar, Lucknow.

.....Applicant

By Advocate : Sri B.B. Tripathi for Sri Arvind Kumar

Versus.

1. Sri R. Chandreshekhar, Secretary, Department of Telecommunication, Government of India, Sanchar Bhawan, 20 Ashok Bhawan, New Delhi.
2. Sri Vipin Kumar, Senior DDG (Vigilance), Department of Telecommunication, Government of India, Sanchar Bhawan, 20-Ashok Bhawan, New Delhi.
3. Sri Om Veer Singh, Chief General Manager, U.P. East Telecommunication, Bharat Sanchar Nigam Limited, Hazratganj, Lucknow.
4. Sri A.K. Srivastava, General Manager (Administration), U.P. East Bharat Sanchar Nigam Limited, Hazratganj, Lucknow.

.....Respondents.

By Advocate :Sri S.P. Singh for R-1 & R-2 and Sri Prashant Singh for Sri G.S. Sikarwar for R-3 & R-4

**O R D E R (Oral)**

**By Justice Alok K Singh, Member-J**

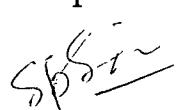
Heard the learned counsel for the parties. We have carefully gone through the compliance report filed by the



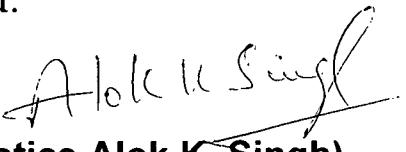
respondents. In para 6 of compliance report, it has been specifically said that in compliance of this Tribunal's order dated 19.2.2010 passed in O.A. no. 61 of 2010, the representation of the applicant has again been examined thoroughly and thereafter well reasoned and speaking order has been passed on 1.10.2010, copy whereof has been annexed as Annexure no.1 to the compliance report. Careful perusal of order passed by the respondents shows that the representation of the applicant in respect of DCRG and CVP has been rejected mainly on the ground that it cannot be released at this stage in view of pendency of criminal appeal no. 1524 of 2009, which has been filed against acquittal order passed by the Trial Court. As regards regularization of suspension period from 24.1.2003 to 31.4.2004, it has been said that the same would also be decided after the judgment of Hon'ble High Court of M.P. in the aforesaid Criminal Appeal no. 1524 of 2009.

2. In view of the above, learned counsel for the applicant makes an innocuous request that this Contempt petition may be finally disposed of at this stage with liberty of revival as and when if it is so required. There is no objection from the other side as far as this request is concerned.

3. Accordingly, the Contempt petition is finally disposed of in full and final satisfaction with liberty of revival as and when if it is so required. Notices issued to the respondents are hereby discharged.

  
**(S.P. Singh)**  
**Member-A**

Girish/-

  
**(Justice Alok K. Singh)**  
**Member-J**